

**GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
DIRECTORATE GENERAL OF SHIPPING
"BETA BUILDING", 9TH FLOOR
I-THINK TECHNO CAMPUS
KANJUR MARG (EAST)
MUMBAI - 400 042.**

No. SS/ Misc(20)/2013

Dated: 18th March 2014

DGS Order No: 2 of 2014

Notification for the application of Safety, Security and Environmental Protection provisions to Indian FPSOs/ FSUs, and non-Indian FPSOs/FSUs while operating in Indian waters

Noting that the Offshore Oil and Gas Industry is one of the fastest growing Maritime Sectors in the country and worldwide;

Considering that due to the special nature of the operation of FPSOs/ FSUs which are moored at a particular location for extended periods, some of the provisions of IMO Conventions may not fully apply to these units the way they apply to ships undertaking voyages;

Recognising that the special nature of operations of FPSOs/FSUs is different from those of a trading ship, and hence requires separate guidelines for safety, environmental protection, survey and certification;

Taking into consideration the MSC-MEPC 2/Circ.9 dated 25 May 2010 on “Guidance for the application of safety, security and environmental protection provisions to FPSOs and FSUs” issued by IMO;

Noting further the practices followed by other Maritime Administrations with regard to operation of FPSOs and FSUs;

Now, the Director General of Shipping, in exercise of the powers vested in him under the provisions of Section 456 of the Merchant Shipping Act 1958, read together with S.O. 3144 dated 17.12.1960, hereby issues the following Order:-

1. FPSOs/FSUs (or ‘Units’):

1.1 Floating Production, Storage, and Offloading units (FPSOs) are specialized vessels used in the production, storage and transfer of crude oil, involving offshore operations. Floating Storage Units (FSUs) are used for the storage of the produced oil in offshore areas. These include the following and are referred collectively as ‘Units’ in this circular.

- a) FPSO (Floating, Production, Storage, and Off-Loading Units)
- b) b)FSU (Floating, Storage and Off-Loading Units)
- c) FPU (Floating Production Units)
- d) FSU (Floating Storage Units)
- e) Any combination and variation of the above

1.2 Non-self-propelled unit is a Unit not certified to navigate independently;

1.3 Self-Propelled unit is a Unit certified to navigate independently.

2. Application:

2.1 This order is applicable to the 'Units' under Indian Flag, and to the Non-Indian 'Units' while operating in waters within the jurisdiction of India (which includes its territorial Water and the Exclusive Economic Zone).

2.1 The Notification applies to:-

- a) Non- disconnectable Units, (i.e., which are designed to be permanently moored on location and may not have any mechanical means of transiting under their own propulsion); or,
- b) Disconnectable Units, (i.e., which are designed to be either self-propelled or non-propelled) while operating on location.

3. Marine safety regime for FPSOs/FSUs/FSOs (or 'Units'):

3.1 The Units shall be flagged and classed.

3.2 The Units shall be maintained in class for its intended purpose and service, and assigned with an appropriate class notation, by one of the Recognised Organisations (ROs) of the Indian Administration.

3.3 The Units shall comply with the following IMO Resolutions/Circulars, as applicable:

- a) Resolution MEPC. 139 (53) adopted on 22 July 2005 on the "Guidelines for the application of the revised MARPOL Annex I requirements to Floating Production,

Storage and Offloading Facilities (FPSOs) and Floating Storage Units (FSUs)”, as amended by MEPC 142 (54) dated 24 March 2006.

- b) MSC- MEPC 2/ Circ. 9 dated 25 May 2010 on “Guidance for the application of safety, security and environmental protection provisions to FPSOs and FSUs”;

3.4 Since the certification of such Units are specific to a location, the certification and compliance requirements for operation at the permitted location shall include, but not limited to, the following documents from the Flag and/or RO recognized by the Govt. of India.

- a) International Tonnage Certificate
- b) International Load Line Certificate
- c) Certification under SOLAS-1974/88, as amended (i.e., CSSCC, CSSEC, CSSRC, ISM, ISPS etc.) for all self-propelled Units
- d) Certification under the MODU Code 1989 (or MODU Code 2009, as applicable), for Units other than self-propelled Units.
- e) Certification under the applicable Annexed of MARPOL-73/78, as amended.
- f) Maritime Mobile Radio Station License
- g) Certificate of Class appropriate for the intended use.
- h) Certification under SPS Code, 1983 (or 2008, as applicable) for a self- propelled units carrying more than 12 persons, other than the operation crew as given in the Safe Manning Document issued by the Flag (for details, please refer to M S Notice no. 22 of 2013 dated 5th September 2013).
- i) Certification under the MODU Code 1989 (or MODU Code 2009, as applicable) OR, the SPS Code, 1983 (or SPS Code 2008, as applicable), for a non-self propelled unit carrying more than 12 persons, other than the operating crew as

given in the Safe Manning Document issued by the Flag (for details, please refer to M S Notice No. 22 of 2013 dated 5th September 2013).

- j) Units shall comply with SOLAS Ch. XI-2 and the ISPS Code, as applicable.
- k) Minimum Safe Manning Document.
- l) Compliance with MLC 2006/Crew Accommodation Rules.
- m) Asset Insurance and Third Party Liability Cover Including Wreck Removal.
- n) Financial Responsibility Certificate
- o) Civil Liability Certificate, as applicable.

3.5 The survey and certification of the Unit shall be carried out in accordance with the Harmonised System of Survey and Certification (HSSC).

3.6 The Coastal State/the Directorate may impose additional requirements due to innovative designs, nature of operating conditions and/or the complexity of the operation of industrial systems onboard and public safety in general, which are not dealt with by the IMO instruments or the MODU Code, as and when necessary.

3.7 The Unit shall comply with the requirements under Anti-fouling Systems Convention (AFS), Ballast Water Management Convention (BWM) etc. to the extent applicable.

4. Survey of outer bottom of the Unit:

4.1 The Unit shall undergo docking surveys as per the SOLAS requirements, i.e., two docking in five year period, with the interval between dockings not exceeding 36 months. However, due to the special nature of the operations of the Units, in-water survey of outer bottom in lieu of dry-docking will be accepted for those Units which possess a valid class notation for extended dry-docking, provided that at least two

satisfactory in-water surveys are carried out in any five-year period with the interval between the surveys not exceeding 36 months.

4.2 The extent and scope of such in-water surveys shall be in accordance with the plans/documents approved by the Classification Society at the design stage of construction/Conversion of the Unit. The documentation related to class certification shall clearly indicate the maximum duration upto which the vessel is designed to undergo in-water surveys in lieu of docking. The Conditions for allowing an in-water survey in lieu of extended docking survey are given at Annex-I.

4.3 The safety management system on board shall contain necessary procedures for regular monitoring and reporting of the condition of hull and underwater fittings/equipment of the Unit. The owner/operator shall establish a scheme of inspections, duly approved by the RO, for undertaking the in-water survey in lieu of the dry-docking and the conformity of compliance to the scheme shall be verified by the RO.

4.4 The owner/operator shall maintain the approval records from the RO of the satisfactory completion of underwater hull inspection, clearly indicating the validity and the recommendations, if any. In case of any adverse finding , the surveyor / RO may require that the unit be dry-docked forthwith in order that a more detailed survey / necessary rectification can be undertaken.

4.5 A Unit shall not transport any cargo from its permitted location. In case of transit from one location to another under own power, the Unit shall comply with the certification requirements for undertaking a sea voyage as per the relevant provisions of IMO Conventions, such as SOLAS, MARPOL etc. and the Unit shall be in possession of all relevant trading Certificated, as Applicable.

5. Safety Management:

5.1 The Unit Shall have an approved safety management system, taking into consideration the ISM Code and other industry guidelines, in accordance with paragraph 8 of Annex to the MSC-MEPC 2/Circ. 9 dated 25 May 2010.

5.2 Self propelled Units shall comply with the ISM Code requirements.

6 Manning:

6.1 The Unit shall be manned as per the safe manning document issued by the Administration.

7. Security:

7.1 The Unit shall comply with SOLAS Chapter XI-2 and the ISPS Code in full in order to facilitate in interaction between the unit and other ships.

8. Emergency Response:

8.1 The Unit shall develop and maintain an emergency response system procedure and a detailed risk analysis (such as HAZOP, HAZID, FMEA etc.), duly vetted by the relevant authority, in order to address the safety and pollution risks associated with marine and production systems and operation, taking into account the MARPOL Convention, ISM Code and other appropriate industry Guidelines. In an emergency situation, a Unit may move out of its assigned location provided such movement is essential for safety and is a part of the documented emergency response system.

9. Application of MARPOL

The Units Shall comply with MARPOL Annex I, IV, V (in accordance with IMO resolution MEPC. 219 (63) – Guidelines for the implementation of MARPOL Annex V) & VI (with the exception of Ch.4) requirements and relevant certificated shall be maintained.

Sd/-

(Gautam Chatterjee)

Director General of Shipping

To,

1. All Indian Shipping Cos.
2. INSA Mumbai
3. ICC Shipping Association
4. FOSMA/MASSA, Mumbai
5. All Charterers/Shippers
6. All Mercatile Marine Derpartments.
7. All Major Port Trusts.
8. All Classification Societies.

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- b) PS to DG
- c) PS To Jt. DG
- d) Computer Cell- for hoisting on the DGS web site
- e) Hindi Cell- For Hindi translation

Conditions for allowing an in-water survey in lieu of extended docking survey (w.r.t. section 4 of the Order):

1. Before entering in to service, a satisfactory review of plans/documents shall be done by the RO, including the following aspects, as applicable
 - a) Markings on the underwater hull to identify location of bulkheads, waterlight floors, tanks and sea suction/discharges
 - b) Details and arrangements for inspecting and servicing sea chests, sea inlet/discharge valves, other appendages and the underwater hull;
 - c) Details for servicing and maintenance programme for essential equipment and underwater fittings like echo-sounder, speed log, sea water temperature gauges, shaft seals, CP propeller blade seals, sea chests, sea inlet discharge valves etc.;
 - d) Means for blanking off all the openings like to affect the seaworthiness, including those for side thrusters
 - e) Provisions for maintaining outer bottom hull marking including loading markings;
 - f) Corrosion protection: Details of increased scantling, Cathodic protection, protective coating etc. provided to account for the longer period of service without docking. The extended period so approved by Class should be specified in the design documents and class certificated/records;
 - g) Details of protective coating applied to double bottom, win tanks, ballast tanks, void spaces and spaces adjacent to shell and the maintenance scheme to keep these coatings in "Good" condition.
 - h) Details hull protection system adequate for the extended period (cathodic protection or other equivalent arrangement) and procedures for maintenance/renewal in afloat condition;
 - i) Arrangements for underwater inspection and maintenance of propellers, thrusters and rudders; provision of efficient sealing/glands for stern tube and rudder

including their renewal where required; arrangements for the measurement of wear in the stern tube bearings and rudder bush/bearings

j) Provision for surveys and maintenance of thrusters/ stabilizers including maintenance plan.

2. A satisfactory review of the unit's history with particular attention to previous findings affecting seaworthiness of the underwater hull structure and fittings.